

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DREAMS CONSTRUCTIONS PUNE
PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DREAMS CONSTRUCTIONS (PUNE) PPRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09 th August, 2011
3.	Authority under which corporate debtor is incorporated/ Registered	ROC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200PN2011PTC140416
5.	Address of the registered office and principal office (if any) of corporate debtor	City Mall, Office No. 301, 3rd Floor, University Road, GaneshKhind Pune MH 411007 IN.
6.	Date of closure of Insolvency Resolution Process	22 nd November, 2023
7.	Liquidation commencement date of corporate debtor	22 nd November, 2023 (Order received on 12 th December, 2023).
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Vijendra Kumar Jain IBBI/IPA-001/IP-P00721/2017-18/11253
9.	Address and e-mail of the liquidator, as registered with the Board	401/402, Sai Trishul, Raviraj Oberoi Complex, Off New Link Road, Andheri West ,Mumbai City,Maharashtra ,400053 vkj310@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Kanchansobha Debt Resolution Advisors Private Limited Unit # 207, 2nd Floor, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053 dreamsconstructionliquidation@gmail.com
11.	Last date for submission of claims	11-01-2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **DREAMS CONSTRUCTIONS (PUNE) PPRIVATE LIMITED** on **22nd November, 2023** [date of passing of order of liquidation under section 33 of the Code (order dated 22nd November, 2023, **uploaded on 12th December, 2023**)].

The stakeholders of **DREAMS CONSTRUCTIONS (PUNE) PPRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **11-01-2024** to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 13.12.2023
Place: Mumbai



Mr. Vijendra Kumar Jain
IBBI/IPA-001/IP-P00721/2017-18/11253
Liquidator in the matter of

DREAMS CONSTRUCTIONS PUNE PPRIVATE LIMITED